# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA STARRED QUESTION NO. 140 ANSWERED ON MONDAY THE 01<sup>ST</sup> JULY, 2019 ASHADHA 10, 1941 (SAKA)

#### MID DAY MEAL SCHEME UNDER CSR

#### **QUESTION**

\*140. SHRI JAYADEV GALLA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

कारपोरेट कार्य मंत्री

- (a) the present limit of percentage of spending by Corporate Sector on their CSR activities;
- (b) whether nearly 50,000 Non Governmental Organisations (NGOs) are involved in the Mid Day Meal Scheme and if so, the details thereof;
- (c) whether the Government has any proposal to permit part of 2 per cent of CSR funds be spent on Mid Day Meal Scheme;
- (d) if so, whether there is any plan to increase the percentage of spending on MDMS under CSR from 2 per cent to 3 per cent; and
- (e) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

THE MINISTER OF FINANCE AND CORPORATE AFFAIRS

(Smt. NIRMALA SITHARAMAN)

वित्त एवं कारपोरेट कार्य मंत्री

(श्रीमती निर्मला सीतारामन)

(a) to (e): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN ANSWER TO PART (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 140\*(20<sup>TH</sup> POSITION) FOR 1<sup>ST</sup> JULY, 2019 REGARDING MID DAY MEAL SCHEME UNDER CSR.

- (a): Section 135 of the Companies Act, 2013 (Act) mandates every company having net worth Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made during the three immediately preceding financial years, towards Corporate Social Responsibility in eligible activities as enumerated in Schedule VII of the Act.
- (b): The details about Non-Governmental Organisations (NGOs) involved in Mid Day Meals Scheme as per Annual Work Plan & Budget, 2018-19, Ministry of Human Resources Development is at annexure.
- (c) & (e): Schedule VII of the Act enlists areas or activities that qualify towards CSR spend. As per Section 135 (3) & (4) of the Act, the Board of the company has to ensure that the activities as are included in its CSR Policy are undertaken by the company. Further, the Government does not give any directions to Corporates to spend in any particular in area or activity, including Government Schemes.

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#### **ANNEXURE**

## ANNEXURE REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 140\*

## **Details of NGOs working in MDMS**

S. No.	State/UT	No. of NGOs working	No. of Kitchens	No. of Institutions covered	No. of Children covered
1	Andhra Pradesh	4	18	1794	220107
2	Assam	1	2	596	45234
3	Bihar	6	29	2748	822485
4	Chhattisgarh	4	5	672	101516
5	Gujarat	3	9	3327	538000
6	Haryana	1	4	2328	258792
7	Jharkhand	1	2	411	51744
8	Karnataka	64	68	5417	721295
9	Madhya Pradesh	23	41	3659	361050
10	Maharashtra	3	10	1608	248508
11	Odisha	6	13	2922	296931
12	Punjab	2	6	511	91943
13	Rajasthan	3	7	3527	347001
14	Telangana	2	6	1468	148589
15	Uttar Pradesh	112	135	7928	948996
16	West Bengal	88	194	960	169432
17	Delhi	44	54	2973	1006333
	Total	367	603	42849	6377956

Source: Annual Work Plan & Budget, 2018-19, Ministry of Human Resources Development

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